

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.103

IB-2818 /(ND)/2019

IN THE MATTER OF:

Raj Packagings

Vs.

Jagpin Breweries (P) Ltd

....**OPERATIONAL CREDITOR**

... **CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 14.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Abhishek Anand Adv. & Mr. Mohak Sharma Adv. for Applicant
(Operational Creditor)

For the Respondent

:

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Counsel for the Operational Creditor has prayed for grant of time for filing rejoinder in the matter. Two weeks' time has been prayed. The time prayed for is granted.

Post the matter on 03.9.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit